

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No.1009 OF 2009

[Arising out of SLP(Crl.) No.977 of 2009]

BHUDEO CHOUHAN

... **Appellant(s)**

Versus

THE STATE OF BIHAR

... **Respondent(s)**

ORDER

Leave granted.

Having heard learned counsel for the parties and the State and since allegations against the appellant do not appear to be commensurate with the post-mortem report, let the appellant be released on bail to the satisfaction of the trial court.

The appeal is, accordingly, allowed.

JUDGMENT.
.....J.
(ALTAMAS KABIR)

.....J.
(CYRIAC JOSEPH)

**New Delhi,
May 12, 2009.**